

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 18th day of January, 2001

Original Application No. 777 of 1997

CORAM:-

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

1. Pradeep Kumar son of Sri Kabool Singh  
Attendant in National Institute of  
Hydrology Jal Vigyan Bhawan, Roorkee,  
District Haridwar.
2. Ram Kumar son of Sri Jai Mal  
Baildar in National Institute of  
Hydrology Jal Vigyan Bhawan,  
Roorkee, district Haridwar.
3. Trilok Singh son of Sri Shivraj Singh  
Messenger in National Institute of  
Hydrology Jal Vidyan Bhawan, Roorkee.
4. Sukhpal Son of Sri Jeeram  
Mali in National Institute of Hydrology,  
Jal Vigyan Bhawan, Roorkee,  
District-Haridwar.
5. Chandmal son of Sri Shyamsunder,  
Mali in National Institute of Hydrology  
Jal Vigyan Bhawan, Roorkee, District  
Haridwar.
6. Ramesh son of Sri Ramdiya,  
Safaiwala in National Institute of Hydrology,  
Roorkee, district Haridwar.
7. Shambhoo Prasad son of Sri Suraj Prasad,  
Attendant in National Institute of Hydrology,  
Roorkee, Haridwar.

(Sri NS. Negi, Advocate)

..... .Applicants

Versus

1. Union of India through Secretary,  
Ministry of Water Resources, New Delhi.
2. Director of National Institute of Hydrology,  
Jal Vigyan Bhawan, Roorkee, district Haridwar.

3. Assistant Engineer, National Institute of Hydrology, Roorkee, District Haridwar.

(Sri S.C. Mishra, Advocate)

.... Respondents

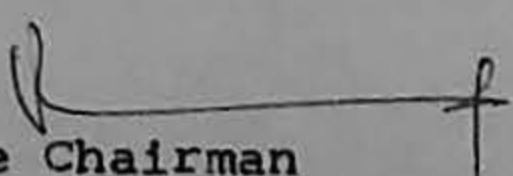
O R D E R (O\_r\_a\_l)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By the order dated 13-10-1997, the case was directed to be listed after the judgement of the Larger Bench. The judgement by the Principal Bench in OA No. 493 of 1997 has been received. The Full Bench has answered the question in the following manner:-

"Excepting those specifically covered by clauses (b) and (c) of Section 14(1) A.T. Act, the CAT has no jurisdiction to entertain applications from employees of local or other authorities within the territory of India or under the control of the Govt. of India and to corporations or societies owned or controlled by Govt. (not being a local or other authority or corporation or society controlled or owned by a State Govt.) unless the same have been notified under Sec. 14(2) A.T. Act".

2. The Full Bench has answered the question against the applicant regarding the maintainability of the OA. Thus, this OA is liable to be dismissed. It is not in dispute that the Notification under Section 14(2) has not been issued in respect of the Society in question, the National Institution of Hydrology, Jal Vigyan Bhawan, Roorkee, district Haridwar. Accordingly the OA is dismissed as not maintainable with no order as to costs.

  
Vice Chairman

Dube/